

SHRI SANTOSH KUMAR GANGWAR (Bareilly): Those who keep two wives have no place in society. It is a different matter if some have kept two or four wives. Please don't make such allegation.

SHRI SYED MASUDAL HOSSAIN: I say, it is not a cognizable offence. Hindu or Muslim women do not enjoy economic freedom, in society. Hindus and Muslims both exploit such helplessness of women. Had Hindu or Muslim enjoyed economic freedom, the case of second marriage would have been cognizable offence.

DR. G.L. KANAUIA: There is no permission of second marriage in Hindu society.

SHRI SYED MASUDAL HOSSAIN: But what is the reality? Is that an enactment of laws does not serve the purpose. I have not raised my finger at any particular community. The point that I want to drive home is that there is a wrong practice in fashion. Since the poor woman does not enjoy economic freedom, her helplessness in exploited by all whether she is Hindu or Muslim.

DR. G.L. KANAUIA: The term second marriage among Hindus should be expunged. It is not allowed among Hindus.

[English]

This remark heavily maligns the Hindu Community as a whole. I object to it. (Interruptions)

MR. CHAIRMAN: This is his personal contention.

[Translation]

SHRI SYED MASUDAL HOSSAIN: I am not blaming any person. I am just trying to remove the misunderstanding. Perhaps they take me to be a Muslim because my name is Syed Masudal Hossain. You are perhaps not

aware that I said in this very House that I am a lawyer and had practised as such for some time. I hate the concept of second marriage. I was fully conversant with law and yet I married a Muslim girl as per the provisions of special Act under which none can go for second marriage nor can divorce his wife. Not only this according to the Muslim Personal Law my property would not be bequeathed after my death. Yet I went for that deliberately. Everybody, has therefore, right to raise finger at me.

[English]

MR. CHAIRMAN: Mr. Hossain, you can continue next time when we meet again. You will get more time.]

SHRI SYED MASUDAL HOSSAIN: All right.

18.01 hrs.

HIGH COURT AT ALLAHABAD.

(Establishment of a permanent Bench at Ghaziabad) Bill

[English]

DR. RAMESH CHAND TOMAR (Hapur): I beg to move for leave to introduce a Bill to provide for the establishment of a permanent Bench of the High Court at Allahabad at Ghaziabad.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a permanent Bench of the High Court at Allahabad at Ghaziabad."

*The motion was adopted.*

DR. RAMESH CHAND TOMAR: I introduce the Bill.